GOVERNMENT OF INDIA MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

LOK SABHA STARRED QUESTION NO. 123 ANSWERED ON 15TH DECEMBER, 2022

COMPENSATION FOR LAND ACQUISITION

+*123. SHRI KISHAN KAPOOR:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS

सड़क परिवहन और राजमार्ग मंत्री

be pleased to state:

- (a) the procedure for resolving disputes relating to compensation for the land acquired for development of National Highways; and
- (b) the number of such disputed cases, State-wise?

ANSWER

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS

(SHRI NITIN JAIRAM GADKARI)

(a) and (b) A statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) and (b) OF THE LOK SABHA STARRED QUESTION NO. 123 ANSWERED ON 15.12.2022 ASKED BY SHRI KISHAN KAPOOR REGARDING COMPENSATION FOR LAND ACQUISITION

- (a) As per provision of Section 3G (5) of National Highways Act, 1956, if the determination of compensation is not acceptable to either of the parties, such dispute is settled by the Arbitrator appointed by the Central Government. In such cases, as per Section 3G (6) of National Highways Act, 1956, provisions of Arbitration and Conciliation Act, 1996 is applicable to every arbitration, subject to provisions of National Highways Act, 1956. In addition to this, Constitutional remedies as per Article 136 and Article 226 of the Constitution of India are also available for resolving disputes relating to compensation for the land acquired for development of National Highways.
- (b) The State-wise details of number of pending disputed cases related to compensation for development of National Highway have been enclosed as annexure at Annexure-1.

ANNEXURE REFERRED IN REPLY TO PART (b) OF LOK SABHA STARRED QUESTION NO. 123 ANSWERED ON 15^{TH} DECEMBER, 2022 ASKED BY SHRI KISHAN KAPOOR REGARDING COMPENSATION FOR LAND ACQUISITION

The State-wise details of number of pending disputed cases related to compensation for development of National Highway are as under:

S. No.	Name of State	No. of pending disputed cases related to
		compensation for development National
		Highway
1.	Andaman & Nicobar	0
2.	Andhra Pradesh	3985
3.	Arunachal Pradesh	30
4.	Assam	169
5.	Bihar	2888
6.	Chhattisgarh	2015
7.	Delhi	7962
8.	Gujarat	5558
9.	Goa	30
10.	Haryana and Punjab	22877
11.	Himachal Pradesh	6518
12.	Jammu & Kashmir	170
13.	Jharkhand	1036
14.	Karnataka	23501
15.	Kerala	12951
16.	Ladakh	0
17.	Madhya Pradesh	6215
18.	Maharashtra	37327
19.	Manipur	26
20.	Meghalaya	3
21.	Mizoram	312
22.	Nagaland	16
23.	Odisha	1520
24.	Puducherry	0
25.	Rajasthan	3185
26.	Tamil Nadu	16157
27.	Telangana	2781
28.	Tripura	896
29.	Uttar Pradesh	11219
30.	Uttarakhand	3936
31.	West Bengal and Sikkim	1104
